

amenities in miners' colonies/Dhowras and lack of medical and educational facilities etc.

(d) The BCCL, like any other coal company, has well established procedure to redress the grievances of its employees. Workers are intimated about their representation either verbally or in writing. Sometimes, grievances are also resolved through discussions with the concerned Unions. Occasionally, disputes are raised by the Unions under the Industrial Disputes Act before the Central Industrial Relations machinery, including Tribunals and other forums provided under the law. The effort of the management remains, all along, to settle the disputes by peaceful means through negotiations and discussions.

Loss in Irregular Sales by Cycle Corporation of India Ltd.

2503. DR. SUDHIR ROY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of the loss incurred by the Cycle Corporation of India as a result of irregular deals in cycles, accessories and scraps;

(b) if so, the total loss suffered on this account since nationalisation till date:

(c) the action taken against guilty persons and parties; and

(d) other corrective steps taken?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (d). Certain instances of alleged irregularities in deals of cycles, accessories and scraps have been brought to the notice of the company management by the Audit. It is not possible to precisely assess the losses suffered on this account. The company has initiated steps to recover the outstanding dues from the defaulting parties and to improve the marketing system.

Visit by Former Chairman-cum-Managing Director of Cycle Corporation of India Ltd. to Kathmandu

2504. SHRI PURNA CHANDRA MALIK: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that in March 1984, the then Chairman-cum-Managing Director of Cycle Corporation of India Limited had visited Kathmandu along with a group of persons;

(b) if so, whether the visit was official; and

(c) where the CMD and his group stayed and who paid the bill?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) to (c). According to records available with the company, a dealer has preferred claims for the alleged visit of the then Chairman-cum-Managing Director of Cycle Corporation of India Ltd. along with a group of persons to Kathmandu in March, 1984 and their stay in hotel Soaltee Oberoi. No records are available to indicate whether the visit was official.

Cases Disposed of by MRTP Commission

2505. SHRI SHANTARAM NAIK: Will the Minister of INDUSTRY be pleased to state:

(a) the number of cases disposed of by the Monopolies and Restrictive Trade Practices Commission in the last three years;

(b) the number of cases pending before the Commission;

(c) out of the pending cases which class of cases are the most; and

(d) the number of cases in which common man has been benefited in the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY

(SHRI M. ARUNACHALAM): (a). During the period 1.1.85 to 31.10.87, the MRTP Commission disposed of 2957 cases relating to Restrictive and Unfair Trade Practices.

(b) As on 31.10.1987, 3327 such cases were pending before the Commission.

(c) Of the pending cases as on 31st October, 1987, the cases relating to Restrictive Trade Practices are more than the cases of Unfair Trade Practices.

(d) All the cases decided by the Commission in the last three years have directly or indirectly benefited the common man.

New Norms on Land Acquisition

2506. PROF. NARAIN CHAND PARASHAR: Will the Minister of INDUSTRY be pleased to state:

(a) Whether the attention of Government has been invited to the news item captioned "Government sets new norms on land acquisition" published in the Business Standard, Calcutta dated 6 April, 1987 stating that the attempt to evolve a uniform pattern with regard to compensation, rehabilitation and employment proposed to be given to the displaced persons in the event of their land being acquired, the land acquisition is likely to be subjected to further delays;

(b) if so, the exact norms and guidelines laid down in this regard; and

(c) the steps proposed to ensure that the projects are not subjected to inordinate delay on this score?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) to (c). Yes, Sir. With a view, not only to bring in uniformity in approach with regard to acquisition of land for setting up of projects, but also to alleviate the difficulties faced by the dispossessed persons, Government considered the various aspects involved and issued fresh guidelines in March 1986.

The new guidelines provide: (i) acquisition of valuable agricultural land, especially wet land, forest land or ecologically fragile land is to be avoided; (ii) with a view to avoid acquisition of land far in excess of the requirements, the Project Authorities have to clearly indicate the minimum quantum of land required for setting up the project along with detailed justification; (iii) the requirement of land for expansion in the foreseeable future at best be 25% of the land requirement in the initial project; (iv) streamlining of the procedures for payment of compensation within a reasonable time; (v) setting up of a Rehabilitation Cell by each Land Acquisition Unit for identifying the persons who are to be treated as dispossessed persons; (vi) withdrawal of any understanding, formal or informal, in regard to offer of employment to one member of every dispossessed family in the project with a view to guard against the contingency of overmanning of enterprises and also to see the public sector enterprises operate on commercially viable level and are able to generate internal resources.

Import of Penicillin V

2507. SHRI JANAK RAJ GUPTA: Will the Minister of INDUSTRY be pleased to state:

(a) the difference in the machinery and process for manufacturing 6 APA from Penicillin G and Penicillin V by enzymatic process;

(b) the role of the Department of Chemicals and Petrochemicals in according clearance for import of Penicillin-V;

(c) whether this Department or any other authority has restricted the manufacturing of 6 APA by using a particular grade of Penicillin; and

(d) the reaction of Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY: (SHRI R.K. JAICHANDRA SINGH): (a) In the production of 6 APA, chemicals, type of